GOVERNMENT OF INDIA MINISTRY OF YOUTH AFFAIRS AND SPORTS (DEPARTMENT OF SPORTS)

LOK SABHA UNSTARRED QUESTION No. 4512 TO BE ANSWERED ON 28.03.2023

Disband Indian Wrestling Federation

4512. DR. G. RANJITH REDDY:

Will the Minister of YOUTH AFFAIRS ANDSPORTS be pleased to state:

- (a) whether it is true that women wrestlers are demanding to disband Indian Wrestling Federation(IWF);
- (b) if so, the reasons that only President was resigned, not the entire body;
- (c) the constraints that the Government have in disbanding the IWF;
- (d) whether Indian Olympic Association (IOA) or the Government have the authority or right to disband IWF; and
- (e) if so, the corrective steps taken by the Government and IOA in this regard?

ANSWER

THE MINISTER OF YOUTH AFFAIRS AND SPORTS [SHRI ANURAG SINGH THAKUR]

(a) & (b): Recently some wrestlers have staged protest/ dharna levelling allegations of sexual harassment, arbitrariness and mismanagement in the functioning of the Wrestling Federation of India (WFI). As the matter pertained to the wellbeing of the athletes, the Government immediately took note of the allegations and instructed the Executive Committee of WFI to abstain, as an interim measure, from administering and managing the day-to-day activities of the WFI. Further, as a purely interim measure, an Oversight

Committee headed by Ms. M.C. Mary Kom, Major Dhyanchand Khel Ratna Awardee and Olympic Medallist, has been appointed by the Government to enquire into the allegations of sexual misconduct, harassment and / or intimidation, financial irregularities and administrative lapses, levelled by prominent sportspersons; and to undertake day-to-day administration of WFI.

(c) & (d): There are provisions in the National Sports Development Code of India (NSDCI) 2011, which provide for suspension and withdrawal of recognition of National Sports Federations (NSFs). Provisions of the Sports Code are applicable to all recognized NSFs including WFI.

Indian Olympic Association (IOA) is an independent organization with its own rules and regulations to deal with its affiliate member units.

(e) Provisions of Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) (POSH) Act, 2013 are applicable to NSFs and other sports organizations. The NSFs and other sports organizations are bound to take action in terms of the extant legal provisions in the cases of sexual harassment reported to them.

For sensitizing the NSFs in the matter of sexual harassment in sports, instructions have been issued by the Ministry of Youth Affairs & Sports to NSFs from time-to-time for taking the requisite measures as required by law.

The Sports Authority of India (SAI), an autonomous organization under the Ministry of Youth Affairs & Sports, where national level athletes are imparted coaching either as trainees or as part of the national coaching camps organized at its centres, has taken various steps to deal with cases of sexual harassment. An Internal Complaints Committee (ICC) has been constituted in each of the SAI Regional Centres with a senior lady officer as the Chairperson. Members of the Committee include a lady official from a local NGO and lady officers of SAI.

During domestic/International camps and competition exposures, women coaches are mandatorily made part of every contingent

which has female athletes. Compliance Officers are appointed during National Coaching Camps and foreign visits. The roles and responsibilities of the Compliance Officers include communicating regularly with athletes and others to ensure that the guidelines are being followed, as well as to enforce the Standard Operating Procedure on prevention of incidents of sexual harassment. Further, pre-Camp Sensitization modules are designed and presented to all athletes, coaches and support staff together before commencement of any National Coaching Camp and foreign visit.

In addition to the above, a 24x7 call centre is also run by SAI to address grievances of the sportspersons.
